

## IN THE NATIONAL GREEN TRIBUNAL, NEW DELHI

## Response of Uttarakhand Pollution Control Board

Execution Application No. 04 of 2024

in

Original Application No. 512 of 2018

With

M.A. No. 09 of 2024

In Original Application No. 512 of 2018

Shailesh Singh S/o Mr. Babu Singh Applicant

Versus

State of UP &amp; Ors. Respondent(s)

Bharat Banavalikar Applicant in EA

## Index

S. No.	Particulars	Page No.
1.	Index	1 - 1
2.	Response of UKPCB.	2 - 5
3.	<b>Annexure No. 1:</b> Copy of letter dated 18.06.2024 communicated to Regional Officers.	6 - 6
4.	<b>Annexure No. 2:</b> Copy of letter dated 11.07.2024 communicated to Regional Officers.	7 - 7

Date: 16 August, 2024

Filed by:



**Dr. Parag Madhukar Dhakate**  
Member Secretary  
Uttarakhand Pollution Control Board

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Applicant

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State of UO & Ors.  
Respondent(s)

Bharat Banavalikar

Applicant in EA

1. That the above noted Execution Application was listed for hearing on 12.03.2024 wherein the Hon'ble National Green Tribunal was pleased to issue inter alia following directions:

“ .....

*4. Respondents are directed to file their response indicating the compliance of the directions issued by the Tribunal in the order dated 15.01.2021 as quoted above.*

.....”

2. That, the Hon'ble Tribunal vide order dated 15.01.2024 has directed that - “All the State PCBs/PCCs need to identify the hotspots by constant vigil and to coordinate with the District Administration at local levels to prevent damage to the environment and public health and meaningful enforcement of rule of law. The E-waste needs to be shifted to the nearest TSDFs for safe disposal. Dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities.”



3. That in compliance of the above, the Uttarakhand Pollution Control Board has issued necessary instructions to all Regional Officers of UKPCB for ensuring compliances. Copy of letter dated 18.06.2024 communicated to Regional Officers of UKPCB is being filed and marked as **Annexure No.1** with this response.
4. That the following information was also shared with the Central Pollution Control Board in compliance of directions passed by the Hon'ble Tribunal in the instant matter:

S. No.	Activities Envisaged	Compliance Status
a.	Inventorization of E-waste generation.	Inventory of E-waste will be prepared with support of reputed Government Institution / Agency. In this regard Director, Information Technology Development Agency, Uttarakhand is requested to carry out such inventory.
b.	Identification of Producers who have not registered E-waste at EPR Portal.	It is a continuous activity. Public Notice was also issued in this regard in daily newspapers for wide publicity and compliances.
c.	Verification of facilities of recyclers for their infrastructure and records.	Continuous activity.
d.	Checking of informal trading, dismantling and recycling of waste.	Continuous activity.
e.	Facilitate collection and disposal of e-waste.	Government of Uttarakhand is under preparation of E-waste

f.	Governance framework for monitoring compliance	Policy for the State of Uttarakhand. However, private entrepreneurs are providing e-waste management facility.
g.	Capacity building at District/State level	<p>Following capacity building activities were conducted w.r.t. to compliance of E-Waste Management Rules”</p> <ol style="list-style-type: none"> <li>1. Webinar on “E-Waste Management: Challenges, Opportunities, Policies and Initiatives.” in Association with TERI-SAS. October 5, 2023.</li> <li>2. Online Interactive Session on “E-Waste Management with Nagar Nigams”. November 5, 2023.</li> <li>3. Awareness activity on “Best Out of Waste (E-Waste)”. Poster related to E-waste Management were distributed on the celebration of “Himalayan Day” at MKP (PG) College, Dehradun. Date: 08.09.2023.</li> </ol>
h.	IEC plan be firmed up and executed	IEC activity carried out by Uttarakhand Pollution Control Board through Workshop, Short Films &

		Radio Jingles etc. from time to time.
i.	Strengthen system of enforcement	State Pollution Control Board is continuously monitoring the compliances of Rules. There is no violation reported in the recent past. However, meetings with Regional Officers & other authorities will be conducted to address the issue for effective monitoring.

1. That in compliance of directions issued by the Central Pollution Control Board vide letter dated 19.02.2024 necessary instructions were issued to Regional Officers of UKPCB for ensuring compliances. Copy of letter dated 11.07.2024 communicated to Regional Officers is being filed and marked as **Annexure No. 2** with this response.
2. That the respondent Board is having the highest regards for the Hon'ble Tribunal and orders passed by them and has always made his sincerest efforts to carry out the orders passed in its letter and spirit and shall continue to do so in the future.

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The response is submitted for the perusal of the Hon'ble NGT.





854

मुख्यालय Annexure No. 1  
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड

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पत्रांक: यूकेपीसीबी/एच.ओ./GEN-305 vol-III-2/406

दिनांक - 18/6/24

सेवा में,

क्षेत्रीय अधिकारी,  
क्षेत्रीय कार्यालय,  
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड,  
देहरादून/रूड़की/काशीपुर/हल्द्वानी।

विषय:- Action Plan for Enforcement of E-Waste Reg.

महोदय,

उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण में योजित मूल आवेदन सं0-512/2019 में निर्गत आदेशों के अनुक्रम में केन्द्रीय प्रदूषण नियंत्रण बोर्ड को प्रगति आख्या निर्धारित प्रारूप में प्रेषित की जानी है। निर्धारित प्रारूप में राज्य प्रदूषण नियंत्रण बोर्ड को निम्नलिखित दायित्व दिये गये हैं:-

S.No.	Activities Envisaged
a.	Inventorization of E-waste generation
b.	Identification of Producers who have not registered E-waste at EPR Portal.
c.	Verification of facilities of recyclers for their infrastructure and records
d.	Checking of informal trading, dismantling and recycling of waste.
e.	Facilitate collection and disposal of e-waste.
f.	Governance frame work for monitoring compliance
g.	Capacity building at district/state/CPCB level
h.	IEC plan be firmed up and executed
i.	Strengthen system of enforcement

इस सम्बन्ध में आपको निर्देशित किया जाता है कि आपके क्षेत्राधिकार के अन्तर्गत दायित्वों को सुनिश्चित करते हुए निर्धारित प्रारूप में आख्या बोर्ड मुख्यालय को प्रत्येक माह प्रेषित किया जाना सुनिश्चित करें।

भवदीय

(डॉ० पराग मधुकर धकाते)  
सदस्य सचिव



855

मुख्यालय  
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड

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पत्रांक : यूकेपीसीबी/एच.ओ./सां-1305-Vol-III - 549

दिनांक 11.07.2024

सेवा में,

क्षेत्रीय अधिकारी,  
क्षेत्रीय कार्यालय,  
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड,  
हल्द्वानी/काशीपुर/रूड़की/देहरादून।

विषय:- Direction under Section of the Environment (P) Act, 1986 for ensuring generation of EPR Certificates by E-Waste Recyclers towards fulfillment of Producers EPR obligations for the FY 2023-24 के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली के पत्र सं० CP-22/2/2024-WM-III-HO-CPCB-HO, दिनांक 19.02.2024 का सन्दर्भ ग्रहण करने का कष्ट करें। (सुलभ सन्दर्भ हेतु पत्र की प्रति संलग्न)

उपरोक्त विषयक अवगत होना चाहें कि E-Waste (Management) Rules, 2016 के अन्तर्गत राज्य में स्थित E-Waste Producers, Manufacturers, Recyclers & Refurbishers को केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित EPR पोर्टल पर पंजीकरण प्राप्त करना है तथा EPR के तहत प्राप्त EPR obligation को fulfill करना है।

उक्त के क्रम में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा-5 में E-Waste (Management) Rules, 2016 के EPR Portal के तहत निम्न निर्देश निर्गत किये गये हैं:-

1. To issue notice to all recyclers, who are recycling **E-waste** but not uploading requisite documents, invoices etc. pertaining to the same as per the above-mentioned guidance document for generation of EPR certificates on the Waste Tyre portal.
2. To withdraw/cancel CTO of such **E-waste** recyclers for non-compliance of (a) above.
3. To carry out verification of various documents/invoices/information uploaded by the waste tyre recyclers on the EPR Portal for quantity of **E-waste** procured/collected, recycled end product produced and sold for generation of EPR certificates and also verify their installed plant & machinery and their capacities and capability.

अतः उक्त के सम्बन्ध में आपको निर्देशित किया जाता है कि उक्त बिन्दुओं की अनुपालन आख्या बोर्ड मुख्यालय को एक सप्ताह में प्रेषित करना सुनिश्चित करें, जिससे कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड को एक्शन टेकन रिपोर्ट प्रेषित की जा सके। प्रकरण पर आपका व्यक्तिगत ध्यान अपेक्षित है।

संलग्नक:- यथोपरि।

भवदीय

(डा० पराग मधुकर धकाते)

सदस्य सचिव